

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) No. 209 of 2019

IN THE MATTER OF:

Keerti Anurag Investments Pvt. Ltd Ors.

...Appellants

Versus

Sai Anupama Agencies Pvt. Ltd. & Ors.

...Respondents

With

Comp. Appeal (AT) No. 03 of 2020

IN THE MATTER OF:

Keerti Anurag Investments Pvt. Ltd Anr.

...Appellants

Versus

Sai Anupama Agencies Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant:- Mr. Mayank Agarwal, Advocate.

For Respondent: Ms. Alisha Chopra, Advocate for Respondent No.1 -2.

O R D E R

25.02.2020 Learned counsel for the Appellant in both the appeals requesting time on the ground that arguing counsel is not available. Learned counsel for the Respondent has no objection for allowing the prayer.

In Company Appeal (AT) No. 03 of 2020, learned counsel for the Respondent prays time to file Reply-affidavit. Respondents are directed to file reply-affidavit by 12.03.2020. Rejoinder, if any, may be filed by 20.03.2020.

Let the matter be fixed on **26th March, 2020**

[Justice Mr. Jarat Kumar Jain]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

RK/ Kam/